above. There are 972 establishments, belonging to Central/State Governments which are paying interest at th^c; < rates admissible under General Provident Fund/Government rules. Information in respect of 52 establishments is awaited.

(d) Information is being collected,

Rate of interest creditable the account of subscriber upon the interest earned on the invesestablishment ments from which varies establishment. There cannot to there be complete parity the fore in interst rates of the various establishments.

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There has, however, been a progres-siv liberalisation of the pattern of investment prescribed by Government to enable the Funds to earn and to pay higher rates of interest.

Jammu and Kashmir Minerals Ltd.

2665. SHRI LADLI MOHAN NI-GAM: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that Jammu and Kashmir Minerals Limited, a public undertaking has not deposited the amount of provident fund deducted from its employees;
- (b) if so, what is the amount not deposited and since when; and
- (c) what steps are proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) to (e) The Employees' provident Fund authorities have stated that this establishment is not covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, which does not txtend to the State of Jammu and Kashmir. The State Government have their own legislation on provident funds, namely the Jammu and Kashmir Employees Provident Funds Act, 1961.

Industrial Development Corporation Industrial Development Corporation Ltd.

to Questions

2666. SHRI S. W. DHABE:

SHRI PHANINDRA NATH HANSDA;

ble to Will the Minister of INDUSTRY be _ depends pleased to state:

- (a) whether the services of a retired Colonel of the Army, re-employed as Manager (Staff) in the National Industrial Corporation were terminated' in March, 1980 by giving him 3 months' salary in lieu of notice;
 - (b) if so, the reasons therefor; and
- (c) whether he has also been paid the full gratuity and the leave salary for the leave due to him at the time of termination, if so', the amount so paid and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The services of the Manager (Staff) were terminated by the National Industrial Development Corporation, after giving him three months' pay in lieu of notice, which is in accordance with the Service Rules of the Corporation.

- (c) the following amounts have paid to him ex-gratia:—
 - (i) Gratuity: Rs. 9,275/-
 - (ii) Encashment of Rs. 23,600/-leave:

Collaboration with West German firms

2567. SHRI KALYAN ROY:

SHRI SATCHIDANANDA:

Will the Minister of INDUSTRY be pleased to refer to the reply to Starred Question 221 given in the Rajya Sabha on the 7th August, 1980 and state;

(a) how many of the 49 proposals involving West Germany collaboration